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THE HIGH COURT OF KERALA

08 AUG 2017

NOTIFICATION

A3-68046/2016

Kochi-682 031
Dated: 03/08/2017

In exercise of the powers conferred by Article 229 of the Constitution of India, the Honourable the Chief Justice hereby makes the following amendment to the Kerala High Court Service Rules, 2007, namely:

Amendment (C.S.No. 45)

" In the said Rules

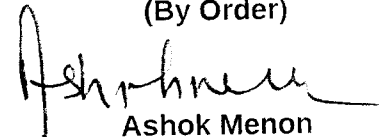
- a) the existing entry 'Watchman' occurring in Rule 20(2)(e) shall be deleted.
- b) the existing entry 'Watchman' occurring in column (4) against category 6 in Sub Division I of Division IV under Annexure I shall be deleted.
- c) the existing entry in column (4) against category 7 in Sub Division 1 of Division IV under Annexure I shall be substituted as follows:

"Direct recruitment or Transfer from categories 8 and 10 to 13 in division IV or deputation or Direct recruitment under Rule 11(2) or appointment under Rule 20(2)(f).

(On the application of a member belonging to the categories of Vacuum Cleaner Operator, Cook, Sweeper-cum-Office Attendant, Sweeper and Sanitation Worker, he shall be considered for appointment as Office Attendant in the ratio of 1:3 between such appointment and direct recruitment provided he is found suitable and qualified to hold the latter post and has served for atleast 5 years in any of the aforementioned categories. For such appointment qualifications prescribed in column 5 of this Annexure shall not be insisted.)"

The above amendments shall come into force with retrospective effect from 01.07.2014.

(By Order)


Ashok Menon
Registrar General

Explanatory Note

(This does not form part of the amendment but is intended to indicate its general purport)

The Government, as per G.O(P)No.180/2016/Home dated 20.06.2016 has enhanced the scale of pay of the post of Watchman as ₹17500-39500. Hence this Notification.

(p.t.o)

To

The Additional Chief Secretary to Government, Home (c) Department,
Thiruvananthapuram (with C/L)
The Accountant General (A&E), Thiruvananthapuram (with C/L)
The Superintendent of Government Presses, Thiruvananthapuram
(He is requested to publish the same in the Gazette and
forward 100 copies of the amendment to this office)
The Director of Kerala Judicial Academy, Athani
The Additional Director of Kerala Judicial Academy, Athani
The Joint Registrars, High Court
The Deputy Director of the Kerala Judicial Academy, Athani
The Assistant Director of the Kerala Judicial Academy, Athani
The Deputy Registrars, High Court
The Protocol Officer, High Court
The Public Relations Officer, High Court
The Private Secretary to the Chief Justice, High Court
The Finance Officer, High Court
The Assistant Registrars & Chief Librarian, High Court
The Court Officer to the Chief Justice, High Court
The Librarian, Kerala Judicial Academy, Athani
The Confidential Assistants to Registrars and Registrar (Vigilance), High Court
All Sections, High Court
The Kerala Judicial Academy, Athani
The 'F' Section, High Court (50 copies)
The Notice Board, High Court
The A1, A2, A4, A5 & A6 Seats, High Court
The Administrative Records Section, High Court
The File/Stock File

Copy submitted to:-

The Honourable the Judges